

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1567, CUTTACK, THURSDAY, SEPTEMBER 1, 2016/ BHADRA 10, 1938

LAW DEPARTMENT

NOTIFICATION

The 30th August, 2016

S.R.O. No.391/2016 — In exercise of the powers conferred by Section 3 and sub-section (1) of Section 9 read with Section 10 of the Odisha Civil Courts Act, 1984 (Odisha Act, 18 of 1984), and in supersession of the notification of the Government of Odisha in the Law Department No. 4686/L., dated the 19th May, 2016 in consultation with the High Court of Orissa, the State Government do hereby establish a Court of Additional District Judge at Kantabanji, in addition to the existing number of such Courts in the Judgeship of Bolangir, with effect from the date the said Court functions with the local limits of jurisdiction co-extensive with the local limits of jurisdiction of the Revenue Tahasil of Kantabanji and fix the place of sitting of the said Court at Kantabanji. The local limits of jurisdiction of the Court of Additional District Judge, Kantabanji in the judgeship of Bolangir shall be deemed to have been excluded from the local limits of jurisdiction of the Court of Additional District Judge, Titilagarh.

[No. 8644-IJ-8/2016/L.]

By Order of the Governor

B. P. ROUTRAY

Principal Secretary to Government